सिविल पापूलेशन के बीच में स्थापित है, एक डेंजरस प्वाइंट है। विस्फोट होने से बिल्डिंग गिर गई । इसलिए इसके बारे मे एक स्टेटमेंट दिया जाए ग्रीर प्रोसीक्य्णन किसी भी प्रकार से इश-प्रप न हो इसके लिए ग्रावश्यक व्यवस्था की जाए । नैजिस्ट्रेट को इस बात का विश्वास दिलाया जाए कि किसी भी प्रकार का प्रेशर इस इनवेस्टीगेशन के मार्ग में आने नहीं दिया जाएगा । मैं चाहंगा कि म्रापकी तरफ से भी सरकार को इस सबंध म स्टेटमेंट देने के लिए डाइरेक्शन दिया जाए।

श्री शिव चन्द्र सा (बिहार) : मुझे एक सबमिशन करना है।

SHRI R. R. MORARKA (Rajasthan): This is a very serious matter.

MR. CHAIRMAN: DEPUTY think, it requires a statement from the Government and I think. hon. Minister should make a statement tomorrow

THE REPORTED REFERENCE TO DROUGHT SITUATION IN ANDHRA PRADESH

N. Ρ. CHENGALRAYA SHRI NAIDU (Andhra Pradesh): Sir, would invite the attention of Government to the serious situation of drought in Andhra Pradesh, espe-Rayalaseema and Telancially in these districts gana districts. Inthe conditions are still worse. There is no drinking wa^ter available. Many wells have dried up. The bore wells, which go up to 150-300 feets deep, have also drilled up. The condition is In the months of April very bad. and May, it will still be worse. Now, they have to transport drinking water and they have also to get fodder from different places and distribute them to' the cattle. Though rice other foodgrains are available in the shop3, there is no purchasing power. The Central Government had sent a high-powered committee and they

have recommended Rs. 27 crores as the first instalment. The State Government has asked for Rs. 110 crores. But they have released only Rs. 23 crores so far. Even when the highpowered committee which had been sent by the Central Government had recommended a certain amount, the same has not been released in full. In this case, the Central Government have not released Rs. 27 crores; they have released only Rs. 23 crores. would request the Central Government that they should release remaining amount of Rs. 4 immediately. Otherwise the condition will become very bad. The State Government has stopped relief work from 1st February. For last one month, there is no work. I do not know how they can stop the relief work. The Government has requested the Central Government that this remaining amount of Rs. 4 crores should released immediately. When Rs. 27 crores has been recommended, r do not understand why the Central Government has released only Rs. 23 crores.

Again, Sir, the Central Government is releasing this amount under the Plan allocation. But Sir, Plan allocations are made for constructing projects or executing projects. in this case famine conditions prevailing in Andhra Pradesh money is spent for transport of water and for free distribution of and other things. When this is position how can the money be advanced under Plan allocation? Hence, the Central Government shuold release the funds not under Plan allocation, but they should release separate funds for such calamities like drought and so on If this amount is not released immediately. the State Government will not able to give any relief. I would request the Central Government to release this Rs. 4 crores immediately and they should also see that funds are released not under Plan allocation, but separately for the purpose

of drought relief work. The Central Government is not giving enough funds. That is why, the State Government has not been able to supply fodder for the cattle and they are also not able to transport drinking water for deepen the drinking water wells. request the Govern-So. Ι ment not only to immediately release this amount of Rs. 4 crores, also see that whatever money they are giving is treated as a separate relief fund, it should not be taken under Plan allocation.

Appointment

Administration Reforms

SHRI BHUPESH GUPTA (West Bengal): Sir, I fully support him. The demands of the Andhra Pradesh are absolutely justified.

B. D. KHOBRAGADE (Maharashtra): What about our demand?

TO THE REPORTED REFERENCE APPOINTMENT OF ECONOMIC AD-MINISTRATION REFORMS COM-MISSION

SHRI BHUPESH GUPTA (West Bengal): Now, I am very glad that I have a chance, that you have been good enough to permit me to make special mention of the appointment of the so-called Economic Administration Reforms Commission. heard the appointment of this Commission on the radio and also read about it in the newspaper. In fact, during the past several weeks newspapers carried items regarding the creation of such a body. The first point that I should like to make when the Parliament is in creation of such an important body for the first time since indepen-(Interruptions) this type of a Commission, Administrative Reforms Commission created when Shri Lal Bahadur Shastri was the Prime Minister and Shri Morarii Desai became the first chairman of the Administrative forms Commission Now. Sir. suddenly, we find another Economic Reforms

Commission is created under the Cabinet Secretariat.

MR. DEPUTY CHAIRMAN: It is Economic Administration Reforms Commission.

SHRI BHUPESH GUPTA: You are right. First of all, when the Parliament is in session, it was the duty of the Government to come and make an announcement here apart from the merits of it-I will come to that later. They should have made the announcement here but they did not do so. This is yet another example how scant regard they show towards Parliament when it is in session.

Then, Sir, we are little apprehensive about the appointment of this Commission, as you have rightly said, about this Economic Administration Reforms Commission. We do know the details about it, we do not know what exactly are the terms of reference of this Commission, yet we are supposed to be the Indian Parliament, two Houses functioning, It derives authority not from Parliament, but from the Cabinet Secretariat, maybe, from the Prime Minister Well, Sir, is it the way to run parliamentary institutions I ask? But that is not enough. What is causing us still greater anxiety is something different which is very serious. For the past several months demand has come from the industrialists. monopolists in our country, Bank multinationals and big houses who had amassed fortune, that there should be such a Commission to lay down taxation policy and make some recommendations with a view, what they call, to streamlining the functioning of the economic apparatus of the Government. You know very well, when these elements say, 'streamline the functioning of the economic apparatus of the Government, what they mean is-Abolish all kinds of controls liberalise licences all kinds of things that are coming in the wav of their free market operation or their plunder or loot. This is another thing